



2026:AHC:13681

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 560 of 2026

Ram Narayan

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satish Chandra Dwivedi
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Satish Chandra Dwivedi, learned counsel for the petitioner and Sri Pramod Kumar Singh, counsel for the respondents.
2. A preliminary objection has been raised by Sri Pramod Kumar Singh, counsel for the respondents that the writ petition itself may not be maintainable as the writ petitioner has alternative efficacious remedy preferring original application before the Central Administrative Tribunal, having territorial jurisdiction over the matter. Since the writ petitioner happens to be claiming the payment of interest on delayed payment of the benefits relatable to his father who is a Class-IV employee in Northern Railway, Prayagraj.
3. Confronted with the same, the writ petitioner seeks to withdraw the present writ petition while preferring appropriate proceedings before the Court having jurisdiction.
4. Accordingly, the writ petition is **disposed off** granting liberty to the writ petitioner to prefer proceedings before the competent court of law having jurisdiction.

January 20, 2026
A. Prajapati

(Vikas Budhwar,J.)